

পঞ্জীভুক্ত নম্বৰ-৭৬৮/৯৭

Registered No.-768/97

অসম



ৰাজপত্ৰ

মহম্বৰ লক্ষ্য

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 72-D দিশপুৰ, মঙ্গলবাৰ, 1 জুন, 1999, 11 জ্যৈষ্ঠ, 1921 (শক)

No.72 Dispur, Tuesday, 1st June, 1999, 11th Jyaistha, 1921 (S.E.)

NOTIFICATION

The 1st June 1999

No.LGL.30/93/51:--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVI OF 1999

(Received the assent of the Governor on 29th May 1999)

THE BODOLAND AUTONOMOUS COUNCIL (AMENDMENT) ACT, 1999.

AN

ACT

further to amend the Bodoland Autonomous Council
Act, 1993.

Preamble.

Whereas it is expedient further to amend the
Bodoland Autonomous Council Act, 1993,
hereinafter referred to as the principal Act, in the
manner hereinafter appearing ;

Assam Act
XI of 1993.

It is hereby enacted in the Fiftieth Year of the Republic
of India as follows :-

M. K. DEKA,

Secretary to the Govt. of Assam,
Legislative Department

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Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Bodoland Autonomous Council (Amendment) Act, 1999.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of section 2.

2. In the principal Act, in section 2, after clause (O), the following clause shall be inserted; namely :--

"(P) "Commission" means State Election Commission, Assam Constituted vide Government Notification No.PDA.116/94/5 dated Dispur, May'31, 1994.

Amendment
of section 3.

3. In the principal Act, in section 3, in sub-section (1), between the words 'areas' and 'as' the following shall be inserted; namely :--

"With special consideration in regard to Tribal Belts/Blocks, and areas falling within Reserved Forest."

Amendment
of section 10.

4. (a) In the principal Act, in section 10, in sub-section (3), for the words "The Government", the words "The Commission" shall be substituted.

(b) In the principal Act, in section 10, after the existing sub-section (3), the following shall be inserted as sub-section (4) thereto, namely :--

"(a) All powers relating to preparation of the electoral rolls in accordance with the provision of sub-section (I) for the conduct of elections to the General Council shall vest in the Commission."

Amendment
of section 12.

5. In the principal Act, in section 12, for the word "direct" occurring between the words "may" and "in", the word "recommend" shall be substituted.

Amendment
of section 15.

6. In the principal Act, in section 15, for the words "the Government", the words "the Commission" shall be substituted.

Amendment
of section 19.

7. In the principal Act, in section 19, in clause (a), the words "the officer or authority who may prepare and maintain the electoral roll under section 10" occurring after the word "and" shall be substituted by the words "the manner in which the electoral roll under section 10 shall be prepared, published and maintained by the Commission."

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.